

10-9-2002

Hon. Mr. Justice R.R.K. Trivedi, V.C.

Hon. Mr. S. Dayal, A.M

We have heard Shri Vinod Kumar Counsel for the applicant ^{and} Shri A. Sthalekar Counsel for the respondents. This Tribunal by order dated 26-6-01 direct to decide the representation of the applicant by a reasoned order within 3 months from the date, a copy of the order is filed before him. Shri A. Sthalekar ~~has~~ ^{permitted} before us that in pursuance of the order dated 26-6-2001, the representation has been decided. As the order has already been complied with, we do not find ^{that} any case of contempt is made out. Application is rejected. Notices are discharged. No order as to costs.

A.M

madhu/

V.C